

**THE INDIRA GANDHI NATIONAL OPEN UNIVERSITY
(AMENDMENT) ACT, 1997**

No. 32 OF 1997

[29th August, 1997]

An Act to amend the Indira Gandhi National Open University Act, 1985.

BE it enacted by Parliament in the Forty-eighth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Indira Gandhi National Open University (Amendment) Act, 1997.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of section 3.

2. In section 3 of the Indira Gandhi National Open University Act, 1985 (hereinafter referred to as the principal Act), to sub-section (2), the following proviso shall be added at the end, namely:—

50 of 1985.

“Provided that the University may, with the prior approval of the Visitor, also establish Study Centres outside India.”

Amendment of section 6.

3. In section 6 of the principal Act, after the words “whole of India”, the words “and to the Study Centres outside India” shall be added.